

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 22**  
**(IB)-876(ND)/2020**

**IN THE MATTER OF:**

Dhankalash Distributors Pvt. Ltd.  
Vs.  
Piyush IT Solutions Pvt. Ltd.

.... Petitioner/Applicant

**Order u/S. 7 of the Insolvency & Bankruptcy Code, 2016 (CIRP)**

**Order delivered on 15.04.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner / : Adv. Anirban Bhattacharya  
Financial Creditor

For the Applicant : Adv. Raj Kamal, Adv. Anurag Chandra, Adv. Stuti in  
IA-2636/2022, IA-2693/2022, IA-2640/2022, IA-  
2642/2022, IA-2645/2022

For the Respondent : Appearance not marked

For the RP : Adv. Manmeet Singh, Adv. Anshika Chadha, Adv.  
Maulik Khurana

**ORDER**

**IA-2462/2021**

Ld. Counsel for the R-11 and R-12 submitted that the copy of reply to application has been made available to the Ld. Counsel for the RP and the same has already been uploaded on Case Information System of this Tribunal.

The Ld. Counsel for the RP denies the service of copy of the Reply.

In any case, the reply filed on behalf of the said Respondents are reflected on DMS portal. Since the hard copy of the reply is not on record, the Ld. Counsel for R-11 and R-12 is directed to ensure that the same is filed during the course of the day. He is also directed to serve a copy of the reply upon the Ld. Counsel for RP again.

There is no appearance on behalf of the remaining Respondents in IA-2462/2021, thus the proceedings qua them are set as ex parte.

We are dismayed that Mr. Ashish Kumar, Valuer has not complied with

the order dated 21.02.2024. He is directed to remain present in person on the next date of hearing.

List this application **on 01.05.2024**.

**IA-5637/2021**

Mr. Manmeet Singh, Ld. Counsel for the RP submitted that he has already uploaded the chart in terms of the order dated 21.02.2024 on Case Information System of this Tribunal.

As can be seen from the chart, a physical copy of which was handed over across the bar, the applications filed for recalling the order dated 22.03.2022 in terms of which the proceedings qua the Respondents were set ex parte qua IA-5637/2021 are coming up for hearing on 01.05.2024.

In the wake, let this application be listed **on 01.05.2024**.

**Sd/-**

**AVINASH K. SRIVASTAVA**  
**MEMBER (TECHNICAL)**

Shubham Pandya – 15.04.2024

**Sd/-**

**ASHOK KUMAR BHARDWAJ**  
**MEMBER (JUDICIAL)**